

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY ,THE SIXTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL Nos: 1153 and 1154 of 2024

W.A.No. 1153 OF 2024

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the Order dated 22/08/2024 in W.P. No. 1986 of 2024. on the file of the High Court.

Between:

M/S. NJR CONSTRUCTIONS PVT LTD, Corporate office at. Plot No. 156/k, 2nd floor, Srinagar Colony, Hyd -500 073 Rep by its Managing Director, Mr. N Janardhan Rao, S/o. Narayana Aged 64 Years, R/o. Plot No. 106, Moti Nagar, Hyderabad, TG - 500 018.

...APPELLANTS/PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Agriculture and Marketing Corp Dept, Secretariat, Hyderabad
2. The Telangana State Warehousing Sadan, Behind Gandhi Bhavan, Nampally, Hyderabad - 500001 Rep by its Managing Director
3. The Superintendent Engineer, Telangana State Warehousing Corporation Nampally, Hyderabad
4. M. Thirupathaiah, S/o. Not Known to the Petitioner Aged. Major, Occ. Business, R/o. Plot No. 54, H No. 1-2-236/54/A, SRL Colony, Maruthinagar, Kothapet, Hyderabad
5. M/s. Durga Mallikarjuna Sai Constructions, H.No. 6-27, Chintakuntavada, Nirmal, Nirmal District, Rep by its Director,

...RESPONDENTS No.1to5/RESPONDENTS No.1to5

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceeding including operation of the order dated 22-08-2024 in WP No. 1986 OF 2024

**Counsel for the Appellant: SRI. B. MAYUR REDDY SENIOR COUNSEL REP
SRI SAINI ARAVIND**

**Counsel for the Respondent No.1: SRI B. MOHANA REDDY,
GP FOR AGRICULTURE AND COOPERATION
DEPARTMENT**

Counsel for the Respondent Nos. 2&3: SRI A. PHANIBHUSHAN

Counsel for the Respondent No.4: SRI T. SHARATH

Counsel for the Respondent No.5: --

WA No. 1154 OF 2024

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 22/08/2024, Passed in W.P. No. 1990 of 2024 on the file of the High Court.

Between:

M/s. NJR CONSTRUCTIONS Pvt. Ltd., Having its Corporate office at. Plot No. 156/k, 2nd floor, Srinagar Colony, Hyd -500 073. Rep by its Managing Director, Mr N Janardhan Rao, S/o. Narayana Aged 64 Years, R/o. Plot No. 106, Moti Nagar, Hyderabad, TG - 500 018.

...APPELLANTS/PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Agriculture and Marketing Corp. Dept., Secretariat, Hyderabad.
2. The Telangana State Warehousing Sadan, Behind Gandhi Bhavan, Nampally, Hyderabad - 500001. Rep. by its Managing Director.
3. The Superintendent Engineer, Telangana State Warehousing Corporation, Nampally, Hyderabad.
4. Chittari Hemachand, S/o. Venkatnarayana, Aged Not Known, Occ. Business, R/o. H No 2-2-168, Nayeemnagar, Hanumakonda, Warangal.
5. M/s. Durga Mallikarjuna Sai Constructions, H.No. 6-27, Chintakuntavada, Nirmal, Nirmal District, Rep. by its Director,

...RESPONDENTS No.1to5/RESPONDENTS No.1to5

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceeding including operation of the order dated 22/08/2024 in WP No. 1990 OF 2024

**Counsel for the Appellant: SRI. B. MAYUR REDDY SENIOR COUNSEL REP
SRI SAINI ARAVIND**

**Counsel for the Respondent No.1: SRI B. MOHANA REDDY,
GP FOR AGRICULTURE AND COOPERATION
DEPARTMENT**

Counsel for the Respondent Nos. 2&3: SRI A. PHANIBHUSHAN

Counsel for the Respondent No.4: SRI RAJAGOPALLAVAN TAYI

Counsel for the Respondent No.5: --

The Court made the following: COMMON JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL Nos.1153 and 1154 of 2024

COMMON JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. E.Mayur Reddy, learned Senior Counsel representing Mr. Saini Aravind, learned counsel for the appellant.

Ms. E.Mohana Reddy, learned Government Pleader for Agriculture and Cooperation Department for the respondent No.1.

Mr. T.Sharath, learned counsel for the respondent No.4 in W.A.No.1153 of 2024.

Mr. Rajagopallavan Tayi, learned counsel for the respondent No.4 in W.A.No.1154 of 2024.

2. After arguing the matter to some extent, learned Senior Counsel for the appellant seeks leave of this Court to withdraw the appeals and to seek review of the order dated 22.08.2024 passed in W.P.Nos.1986 and 1990 of 2024.

3. Accordingly, the appeals are dismissed as withdrawn with the liberty as aforesaid. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- T. KRISHNA KUMAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. SAINI ARAVIND, Advocate [OPUC]
2. Two CCs to GP FOR AGRICULTURE, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. T. SHARTH, Advocate [OPUC]
4. One CC to SRI. RAJAGOPALLAVAN TAYI, Advocate [OPUC]
5. One CC to SRI. A. PHANIBHUSHAN, Advocate [OPUC]
6. Two CD Copies

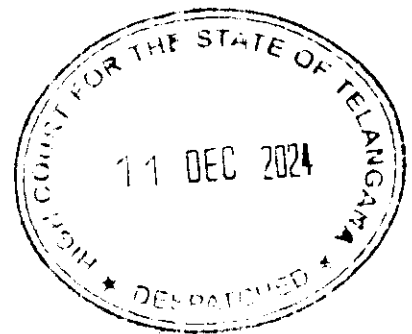
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HIGH COURT

DATED:06/12/2024

COMMON JUDGMENT

WA.Nos.1153 AND 1154 of 2024



**DISMISSING BOTH THE WRIT APPEALS
WITHOUT COSTS**

9-
L. B.
10/12/24